

ITEM NO.5

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 243/2005

RAJIVE RATURI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 96423/2018 - I/A FOR FILING STATUS REPORT CUM ACTION TAKEN REPORT - PER BY CM IA No. 89088/2018 - INTERVENTION APPLICATION IA No. 96163/2018 - INTERVENTION/IMPLEADMENT)

WITH

W.P.(C) No. 228/2006 (PIL-W)

Date : 29-11-2023 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

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**UPON hearing the counsel the Court made the following
 O R D E R**

- 1 Following the decision of this Court in ***Rajive Raturi Vs Union of India***¹, several orders have been passed from time to time including on 15 January 2019 regarding the poor progress which has been made by the Union, States and Union Territories in implementing the provisions of Sections 44 and 45 of the Rights of Persons with Disabilities Act 2016 and the directions of this Court.
 - 2 On 15 January 2019, nearly four years ago, this Court had taken strong exception to the manner in which its directions were being implemented. Though affidavits have been filed thereafter, it is necessary that a comprehensive exercise is carried out at this stage to assess the situation on the ground.
 - 3 We accordingly direct the Centre for Disabilities Studies, NALSAR University of Law to submit a report on the steps required to be taken in accordance with the
- 1 (2018) 2 SCC 413

guidelines and the Accessible India Campaign to, *inter alia*, make all State and Central Government buildings, airports, railway stations, public transport carriers, all Government websites, all public documents and the ICT ecosystem fully accessible to persons with disabilities.

- 4 The report shall be compiled and presented to this Court within a period of six months.
- 5 The Union Ministry of Social Justice and Empowerment in the Department of Empowerment of Persons with Disabilities shall cooperate with the Centre for Disabilities Studies, NALSAR University of Law by arranging logistical assistance.
- 6 Liberty is granted to the counsel for the petitioner to apply for listing of the proceedings after the report by the NALSAR is presented.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR